



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 23RD DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

**CRIMINAL PETITION NO. 8300 OF 2023 (482(Cr.PC) /
528(BNSS))**

BETWEEN:

MS. CHAITHRA KUNDAPURA
AGED ABOUT 25 YEARS,
D/O BALAKRISHNA KUNDAPURA
RESIDING AT NEAR
MOGAVEERA BHAVAN,
CHIKKAN SAL ROAD, KUNDAPURA TALUK,
UDUPI DISTRICT, KARNATAKA - 576 201.

...PETITIONER

(BY SRI. RAMA RAMACHANDRA IYER, ADVOCATE)

AND:

1. THE STATE BY
SUBRAMANYA POLICE STATION,
SULLIA
REPRESENTED BY
STATE PUBLIC PROSECUTOR,
HIGH COURT OF KARNATAKA
BENGALURU 560 001.

2. MR. GURUPRASAD D
AGED ABOUT 31 YEARS,
S/O CHINNAPPA GOWDA
RESIDING AT
SHANTHI SADANA HOUSE,
AIVATHOKKLU VILLAGE,
SULLIA TALUK, DAKSHINA KANNADA,
KARNATAKA.

...RESPONDENTS

(BY SRI. B.N. JAGADEESH, ADDL. SPP FOR R1;





R2 - SERVED AND UNREPRESENTED)

THIS CRL.P IS FILED U/S 482 OF CR.PC PRAYING TO QUASH THE PROCEEDINGS AGAINST THE PETITIONER IN C.C.NO.1099/2019 AFTER FILING THE CHARGE SHEET PENDING BEFORE THE HON'BLE COURT OF CIVIL JUDGE (JR.DN.) AND JMFC COURT, SULLIA, DAKSHINA KANNADA DIST., IN EQUITY DIST SULLIA, FOR THE OFFENCES P/U/S 143, 147, 148, 149, 324, 448, 504, 506(2) IN THE INTEREST OF JUSTICE AND EQUITY AND ETC.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE M.NAGAPRASANNA

ORAL ORDER

The subject petition is preferred in the year 2023. The charges are framed in the year 2019 and the trial is in progress for the last seven years. Therefore, at this stage, the petition would not be entertainable. It is open for the petitioner to urge all the contentions before the concerned Court at the appropriate stage.

2. With the aforesaid observations, the petition stands disposed.



3. In view of disposal of the petition, pending I.As., if any, do not survive for consideration and the same stand disposed.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

PMR
List No.: 1 Sl No.: 279